

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

80/60to62/ND/2019

**IN THE MATTER OF**

M/s. Morelle Dealers LLP & Ors.

...PETITIONER

**SECTION**

Under Section 66-62 of LLP Act.  
17.12.2019

Order delivered on

**Coram:**

Ch. Mohd. Sharief Tariq  
Hon'ble Member (Judicial)  
Shri K.K. Vohra  
Hon'ble Member (Technical)

For the Petitioner/OC :

For the Corporate Debtor :

For the Intervener/I.T.Deptt. : Mr. Zoheb Hossain, Advocate (Sr. Standing Counsel) & Mr.  
Fahad M. Khan, Advocate.

**ORDER**

Counsel for the Applicant is present. No representation on behalf of the Regional Director. Therefore, Regional Director is proceeded ex parte. Counsel for the Income Tax Department has filed report in relation to Jai Durga Tax LLP and VHA Holdings LLP. Further, it is noted that there is no representation on behalf of the Official Liquidator and there is no affidavit of service being filed by the Applicant. Therefore, the Applicant is directed to issue fresh notice to the Official Liquidator and file the proof of service along with affidavit.

Last on 23.01.2020.

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(K. K. VOHRA)  
MEMBER (TECHNICAL)  
U.D Mehta

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(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)